

OA 306/99

Order of 5.7.99

A copy of order
may be given to both
counsel.

~~Recd 6.7.99
8.0 (S)~~

Order not filed.
For orders.

Bench

Order copy with
copy of notice may
be sent to all
respondents by
regd. post/A.D.

16.8.99

~~Pls. S.C. (S)~~

for interim relief is disposed of. Let copy of this order be given to the learned counsels for both sides and sent to the respondents along with notice.

VICE-CHAIRMAN

MEMBER (JUDICIAL)

2. Order Dated 09.08.99.

Adjourned to 11.10.99 for filing
of counter.

Vice-chairman

Member (J).

Order No. 3, Dl. 20.9.99.

This matter has been taken up today on being mentioned in the hearing by Mr. S. K. Das, learned counsel for the applicant. Learned counsel for the applicant has filed a memo stating that the OA has become infructuous because the applicant has already been granted the relief claimed by him in this OA. We have heard Mr. S. K. Das, learned counsel for the applicant and Mr. B. Dosh, learned Additional Standing counsel appearing for the